

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1453 of 1996

Date of Order : 3.2.1999

Present : Hon'ble Mr. Justice S. N. Mallick, Vice-Chairman.

Hon'ble Mr. B.P. Singh, Administrative Member.

CHINMOY RANJAN DAS

Vs.

UNION OF INDIA & ORS.
(SHIPPING & TRANSPORT)

For the applicant : Mr. Samir Ghosh, counsel.

For the respondents: Mr. Madhusudan Banerjee, counsel.

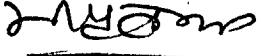
ORDER

S.N. Mallick, V.C.

It is submitted by Mr. Samir Ghosh, 1d. counsel for the applicant on instructions, that his client does not want to proceed with this application as the reliefs prayed for in this O.A. have already been granted by the respondents.

2. Under such situation, the application has become infurious.

3. The application is disposed of for being not pressed.
No order is made as to costs.


(B.P. Singh)
Administrative Member


(S.N. Mallick)
Vice-Chairman

I.S.